

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 3516/2019

[Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court of Judicature at Allahabad]

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 294928/2024 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 212312/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 266870/2025 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 80632/2018 - EXEMPTION FROM FILING O.T. and IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES and IA No. 169036/2024 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 30-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Petitioner-in-person

For Respondent(s) :

UPON hearing the petitioner-in-person
the Court made the following
O R D E R

- 1) Leave granted.
- 2) List in the month of October, 2026.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR